

ITEM NO.7

COURT NO.16

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 5844/2022

(Arising out of impugned final judgment and order dated 14-06-2022 in CRLA No. 506/2022 passed by the High Court Of Judicature At Bombay)

JAYKUMAR

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.87074/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87076/2022-EXEMPTION FROM FILING O.T.)

Date : 23-06-2022 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SUDHANSHU DHULIA
(VACATION BENCH)

For Petitioner(s) Mr. Mahesh Jethmalani, Adv.
Mr. Abhikalp Pratap Singh, AOR

For Respondent(s) Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR

Mr. Sudhanshu Choudhari, AOR
Mr. Mahesh P. Shinde, Adv.
Ms. Rucha Pande, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matter on 01.07.2022.

Interim protection granted by the High Court as per the impugned order will continue till the next date of hearing.

(RAJNI MUKHI)
COURT MASTER (SH)

(VIRENDER SINGH)
BRANCH OFFICER